OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HOS): DELHI

In Pursuance of Delhi High Court Order No.15/D-3/Gaz.IA/DHC/2025, Dated 30thMay, 2025 the following cases pending in the Courts of District Judges (Central), Tis Hazari Courts, Delhi (mentioned in the column No. 2) are hereby withdrawn and assigned to the newly created courts of District Judge-15 and District Judge-16 (Central), Tis Hazari Courts, Delhi (mentioned in the Column No.4) for disposal in accordance with law, with immediate effect:-

S.No	Name of Transferor Court (Column No.2)	Cases as per list attached (Column No.3)	Name of the Transferee Cour (Column No.4)
1	Sh. Sachin Sood District Judge-01	CS=S.No. 02 to 11, S.No. 92 to 122, S.No. 157 to 273, S.No. 406 to 476, RCA= 659 to 679 Total Cases=250	Sh. Anil Antil District Judge-15 (Central)
2	Sh. Sandeep Kr. Sharma District Judge-02	CS = S.No. 102 to 146, S.No. 153 to 163, S.No. 165 to 174, S.No. 176 to 205, S.No. 208 to 215, S.No. 230 to 240, S.No. 242 to 261, S.No. 268 to 280, S.No. 305 to 331 RCA= S.No. 1, 5, 6, 11, 20, 21, 22 34, 35, 36 Misc.Cass= S.No. 1 to 19, 21 to 41 Execution=S.No. 1 to 25 Total Cases=250	
3	Sh. Rakesh Kr. Sharma District Judge-08	CS=S.No. 1 to 30 (PE) Total Cases=30	
4	Sh. Sumeet Anand District Judge-11	CS= S.No.25 to 40, S.No. 220 to 250, S.No. 310 to 340, S.No. 460 to 481 Total Case:- 100	
5	Ms. Neha Paliwal Sharma District Judge-03	ARBTN= S.No. 10 to 17 CS=S.No.60 to 70, S.No. 125 to 135, S.No. 190 to 250, S.No. 315 to 400, S.No. 520 to 570 Misc.Case= S.No. 670 to 680 RCA= S.No. 749 to 759 Total Cases=250	Sh. Pankaj Arora District Judge-16 (Central)
	Ms. Shivali Sharma District Judge-06	CS=S.No. 1 to 20, S.No. 70 to 120, S.No.156 to 200, S.No. 240 to 300, S.No. 440 to 470 RCA= S.No. 30 to 50 Misc. Case:- 25 to 45 Total Case:- 250	
- 1	Sh. Naresh Kumar Laka District Judge-07	CS=S.No. 20 to 40, S.No. 73 to 93 S.No. 120 to 170, S.No. 260 to 276, Total Case:- 110	
	Sh. Rakesh Kr. Sharma District Judge-08	CS=S.No. 1 to 20 (Issues) Total Cases=20	

Besides the above mentioned cases, If there is any connected matter left over or sent to the other court, the same be also sent to the transferee court along with the main case(s).

Ahlmad of the transferor courts shall send the case files/ records/proceedings immediately to the transferee court well before the next date of hearing fixed in the matter and the lists of cases to be transferred shall be notified to the public at large so as to avoid any inconvenience to the public/litigants and lawyers.

The cases fixed for Order/Iudgment and targeted cases (as per action plan for arrears reduction in District Iudiciary) shall not be transferred.

SANJAY GARGER

(SANJAY GARG-I) Principal District & Sessions Judge (HQs) Delhi No. 34671-34704 /F.3(4)/DJ/Gaz/2025 Dated: 0 4 JUN 2025
Copy forwarded for information & necessary action to :

- 1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2. The Officers concerned.
- 3. The AO(J), Filing Section (Central), E-Sewa & Suvidha Kendra, Tis Hazari Courts, Delhi.
- 4. The PS/Reader to undersigned.
- 5. The Ahlmad of the concerned courts, Tis Hazari Courts, Delhi.
- 6. The Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi.
- The Website Committee (English/Hindi) Tis Hazari Courts, Delhi.
- 8. The R&I Branch (Central) for uploading LAYERS.

SANJAY GARG

Principal District & Sessions Judge (HQs)
Delhi